

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1140/2003

Wednesday, this the 7th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Madan Singh Rana
son of Shri Alam Singh
r/o A-50/3, Ganesh Nagar
Tilak Nagar, New Delhi

..Applicant

(By Advocate: Shri P.T.S. Murthy)

Versus

1. Union of India through
the Secretary
Ministry of Labour
Sharam Shakti Bhawan
Rafi Marg, New Delhi
2. The Director General of
Employment & Training
Sharam Shakti Bhawan
Rafi Marg, New Delhi
3. The Director, Central Institute
for Research & Training in
Employment Services,
Pusa Road, New Delhi-12

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant contends that he was placed under suspension w.e.f. 2.7.1987 on the allegation that criminal case was under investigation. On 27.2.1987, the suspension has been revoked. During the period of suspension, according to the applicant, he was only paid subsistence allowance and not the normal pay and allowances. By virtue of the present application, the grievance of the applicant is that the period of suspension should be treated as the one spent on duty.

2. In this regard, it is contended that no order for that period, referred to above, has been passed. The

VS Ag

(2)



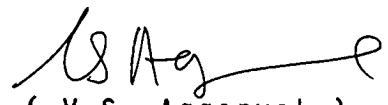
applicant has already submitted a representation dated 6.9.2001, followed by another representation dated 1.3.2003.

3. We are not dwelling into the merits of the matter but keeping in view the fact that the representation of the applicant is pending, we direct respondent No.3 to consider the same and pass a speaking order preferably within four months of the receipt of a certified copy of the present order.

4. With these directions, OA is disposed of.

(Govindan S. Tampi)
Member (A)

/ Sunil /


(V.S. Aggarwal)
Chairman